

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of January 2024 (29.1.2024 to 31.1.2024)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.1.2024 Monday At 10.30 A.M. Misc. Petitions	1.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
	2.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
	3.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking pass through of actual energy charges for the power supplied to the Respondent Nos. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 05.05.2022, 13.05.2022, 20.05.2022 and 27.05.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
	4.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	5.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	6.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA
	7.	39/MP/2023	IGESL	Petition seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under, the Agreement for Long Term Access dated 4.12.2017, Supplementary Agreement for Long Term Access dated 9.5.2019, and Transmission Service Agreement dated 4.12.2017 executed between Petitioner and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief thereto.
	8.	11/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction contract and continuous matching mechanism for REC trading.
	9.	Diary No. 40/2024 alongwith I.A.No.59/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India(Interlocutory application for urgent listing)
	10.	310/TL/2023	KBTL	Application under Section-14, 15 of the Electricity Act,

				2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route
11.	322/TL/2023	GPTL		Application under Section 14 of Electricity Act 2003 for grant of transmission licence to Gurgaon Palwal Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
12.	313/TD/2023	IPL		Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for up-gradation of the inter-state trading license from Category V to Category IV.
13.	727/MP/2020 alongwith I.A.Nos.29/2022 &19/2023	MEIPL		Petition under Section 79(1)I of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein(Interlocutory application for urgent listing and amendments of the Petition).
14.	345/MP/2023	WKTL		Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016.
15.	235/MP/2023	TPDDL		Petition under Section 79(1) (f) of the Electricity Act, 2003, seeking adjudication of dispute against SBSR Power Cleantech Eleven Private Limited ("Respondent No. 1") and Solar Energy Corporation of India ("SECI"/"Respondent No. 2"). The preset Petition relates to the illegal diversion and sale of the contractually committed and 'Contracted Capacity' by the Respondent No.1 to third parties.
16.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL		Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
17.	123/MP/2022 alongwith I.A.No.38/2023	HPPC		Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
18.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL		Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
19.	107/MP/2023	GUVNL		Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs

				including refund.
	20.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	21.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	22.	192/MP/2021	SBSR11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
	23.	165/MP/2023	NTPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking directions against KSEBL and TANGEDCO for release of amount due and payable towards the Bills dated 6.1.2022 along with LPS.
	24.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997.
	25.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997.
	26.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount.
	27.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
31.1.2024 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	Diary No. 72/2024	GICSLF	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 5.8(xi)(b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking quashing and setting aside of Letter dated 11.01.2024 issued by Central Transmission Utility of India Ltd. and directions for grant of connectivity pursuant to Green Infra Clean Solar Farms Ltd.'s Connectivity Application dated 18.12.2023 (On admission)
	2.	358/MP/2023 along with IA No. 90/2023	TPSL	Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim reliefs).
	3.	345/MP/2022	AHEJ (1)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of

			Change in Law events.
4.	6/MP/2024	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of Notification No. 02/2020-Customs (SG) dated 29.07.2020 as a 'Change in Law' event resulting in reduction of the Safeguard Duty on Solar Cells and seeking recovery of the impact amounting to Rs. 47,59,05,435/- alongwith carrying cost because of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty
5.	Diary No. 61/2024 alongwith I.A.Dy.No.66/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche-IX) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India (Interlocutory application for urgent listing).
6.	131/MP/2022	JPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 07.01.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs.
7.	221/GT/2020	NTPC	Petition for revision of tariff of Badarpur Thermal Power Station for the period from 1.4.2014 to 15.10.2018 after the truing up exercise
8.	294/GT/2020	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
9.	445/GT/2020	NTPC	Petition for approval of tariff of Tanda Thermal Power Station (440 MW) for the period from 1.4.2019 to 31.3.2024
10.	450/GT/2020	NTPC	Petition for Revision of Tariff of Tanda Thermal Power Station (440 MW) for the period from 01.04.2014 to 31.03.2019 after truing-up.
11.	641/GT/2020	TUL	Petition for truing up of tariff for the period 2016-19 in respect of 1200 MW Teesta-III Hydro-electric Project, Sikkim and determination of tariff for the period 2019-24 in respect of 1200 MW Teesta-III Hydro-electric Project, Sikkim.
12.	10/RP/2023	NTPC	Petition for review of the Order dated 19.9.2022 in Petition No. 393/GT/2020
13.	33/RP/2022	NLCIL	Petition seeking review of Order in petition 367/GT/2020 dated 9.6.2022
14.	49/RP/2022	NLCIL	Petition seeking review of Order dated 30.9.2022 in petition 365/GT/2020.
15.	17/RP/2022	NLCIL	Petition for review of Order dated 24.0.2022, read with Corrigendum dated 26.0.2022 in Petition No. 452/MP/2019
16.	93/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Assets Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (DOCO:02.04.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (DOCO:25.04.2022) under Eastern Region Strengthening Scheme-XII" in Eastern Region.
17.	85/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 2 Nos. 400kV GIS Line bays at Chamera S/s under Northern Region System Strengthening-XLI (NRSS-XLI).
18.	87/TT/2023	PGCIL	Petition for determination and approval of transmission tariff for Transmission Assets under 220 kV Srinagar-Leh Transmission System (SLTS) from 31.10.2019 to 31.3.2024.
19.	84/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for

			2019-24 tariff block for Assets of Southern & Northern region under project Phase-I- Unified Real Time Dynamic State Measurement.
20.	86/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: +/-200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station under Provision of STATCOM at Nalagarh and Lucknow in Northern Region.
21.	309/TT/2023	WBSETCL	Petition for determination of tariff of the deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India Limited in terms of commission's order dated 5.9.2018 in Petition No. 7/SM/2017 for inclusion in PoC Transmission Charges for the period FY- 2014-15 to FY- 2018-19.
22.	324/TT/2023	WBSETCL	Petition for determination of tariff of the deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India Limited for inclusion in PoC Transmission Charges for the period FY- 2019-20 to FY- 2023-24.
23.	353/TT/2023	KPTCL	Petition under Section 62 & 64 of Electricity Act, 2003 read with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020, for claiming of Yearly Transmission Charges for 9 Nos. of 220kV lines for FY 21, owned by KPTCL certified as carrying Inter-state Power by SRPC.
24.	134/TT/2023	UPPTCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for in respect of Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) owned Transmission Lines/System conveying electricity to other States.
25.	52/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Assets under "Northern Region System Strengthening-XL(NRSS-XL)"
26.	36/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset under POWERGRID works associated with Eastern Region Strengthening Scheme XVIII? in Eastern Region.
27.	329/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- 02 Nos of 132 kV GIS line bays at Nirjuli S/s for termination of LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TCB) under Project – "North Eastern Region Strengthening Scheme-IX".
28.	323/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1- OPGW link for Betul - Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under State Sector, Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B: OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for) associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan.
29.	191/TT/2023	PGCIL	Petition under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination

				of Transmission Tariff from DOCO to 31.3.2024 for Asset -1:- Extension of 400kV Bachau substation with line reactor along with associated line bays and Asset -2:- Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under "Transmission System for connectivity of Essar Power Gujarat Limited" in Western Region".
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By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)
29.1.2024**